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(c) whether the National Commission has recommended the recreation of these posts ; and

(d) if not, the reasons for their recreation and disregard shown to Commission's advice for recreation of more middle level staff ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) 31 vacant posts were abolished in the erstwhile National Commission for SCs & STs.

(c) Yes, Sir.

(d) Two posts of Special Commissioners for SCs & STs alongwith their personal staff have been continued uptil 30-9-92 to assist the reconstituted National Commission for SCs & STs in organising its work at this formative stage.

In addition 103 posts at headquarters and 200 posts in the field offices have been provided to the National Commission for carrying out its functions.

More jobs for disabled persons

1636. KUMARI ALIA: Will the Minister of WELFARE be pleased to state :

(a) whether Government propose to create more jobs for disabled persons during the current year;

(b) if so, the details thereof alongwith amount fixed for this project; and

(c) if not, the reasons therefor 7

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) No specific proposal is presently under the consideration of the Government.

(c) Recruitment will continue for 3% vacancies reserved for the physically handicapped—1% each for the visually, hearing and orthopaedically handicapped in Group C & D Civil posts/services in Central Government and comparable posts/services in Central public undertakings. 23 Special Employment Exchanges and 55 Special Cells in normal Employment Exchanges have been setup in the country for placing handicapped persons in gainfull employment. In addition 17 Vocational Rehabilitation Centres for Physically Handicapped have been set up for placing handicapped persons in gainful employ-menl/self-employment. These Vocational Rehabilitation Centres are under administrative and financial control of Ministry of Labour.

Loan from N.S.F.D.C. to non-SC/ST people

1637. SHRI SURESH PACHOURI:

SHRI RAJUBHA1 A. PARMAR:

Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that M/s. Agrocard Private Limited has been sanctioned loan from IREDA on the recommendation of National SC/ST Financing and Development Corporation;

(b) whether it is a fact that N.S.F.D.C. is recommending cases of non-SC/ST people also, thus depriving genuine SC/ST applicants :

(c) what action Government propose to take in this regard ; and

(d) the names of non-SC/ST people who got the loan ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) IREDA has sanctioned a term loan to M/s Agrocard Private Limited on their own.

(b) to (d) Do not arise.

Achievements of welfare schemes

1638. SHRI CHANDRA MOHAN SINHA : Will the Minister of WELFARE be pleased to state :

(a) what are the welfare schemes for which funds have been allotted by Government in 1991-92;

(b) what percentage of the schemes is borne by the Central Government and what is the amount released for each of the schemes; and

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(c) what are the achievements, so far ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) A Statement is laid on the Table of the House. The Central Government's constribution varies from 50 per cent to 100 per cent depending upon the schemes.

(c) The funds provided have been fully utilised as would be seen from the comparative statement placed below for 1990-91 and 1991-92. *[See* Appendix CLXIII, Annexure No. 31].

Preference to SC/ST christians

1639. SHRI M. VINCENT: Will the Minister of WELFARE be pleased to state:

(a) whether ali the preferences and concessions that are given to Hindu and Buddhist belonging to Scheduled Castes and Scheduled Tribes would be extended to Scheduled Caste and Scheduled Tribe Christians without distinction; and

(b) if not, the reasons therefor ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) Scheduled Tribes, irrespective of religion, are entitled to the prefernces and concessions meant for them, whereas in case of Scheduled Castes persons professing Hindu Sikh and Buddhis religions only are entitled for such benefits. At present there is no proposal to extend Scheduled Caste benefits to Christians.

सिर पर मैला ढोने की प्रथा समाप्त करना

1640. श्री शान्ति त्यागी : क्या शहरी विकास मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या सरकार ने ग्रागामी पांच वर्षों में सिर पर मैला ढोने की प्रथा को पूरी तरह समाप्त करने के लिए कोई योजना तैयार की है: श्रौर

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

शहरी विकास मंतालय में राज्य मंती (थी एम॰ अरूणाचलम): (क) ग्रौर (ख) भारत सरकार ने कम लागत की स्वच्छता तथा सिर पर मैला ढोने की कुप्रथा को समाप्त करने की स्कीम झाठवीं पंच-वर्षीय योजना के दौरान अधिकतम सम्भाव्य सीमा तक मानव डारा सिर पर मैला ढोने की कप्रथा उन्नमूलन के उद्देश्य से प्रारम्भ की के जहां समस्या बनी हई है वहां हे 1 एक समयबंद पद्धति में स्कीम के कार्यान्वयन हेतु राज्य सरकारों तथा संघ आसित प्रदेशों को दिशानिर्देश परिचालित किए गए हैं। स्कीम में प्रतिवर्ष 500 कस्वों में "समग्र नगर" आधार पर सुष्क शौचालय को वदलने/नए कम लागत के जलसीलपोर-पलश शौच।लयों के निर्माण पर विचार किया गया है। यह स्कीम केन्द्रीय सरकार से अधिक सहायता तथा हुडको से ऋण एक सम-कालिक रूप में उपलब्ध करका कर, निधियों की उपलब्धता की शर्त पर, जिम्मलिखिस विस्तगोपण पढति के अनुसार आवास तथा नगर विकास निगम के माध्यम से चलाई जा रही है :--

धार्थिकदृष्टि से कम-	-45% मार्थिक सहायता
जोर वर्ग	50% ऋण तथा 5% लाभभोगी श्रंशदान
निम्न झास वर्ग	-25 प्रतिशत द्यार्थिक सहायता, 60 प्रतिशत ऋण तथा 15 प्रतिशत लाभभोगी ग्रंशदान
मध्यम आय वर्ग उच्च ग्राय वर्ग	-शूस्य झार्थिक सहायता, 75 प्रतिशत ऋृण तथा 25 प्रतिशत लाभभोगी म्रंशदान

राज्य सरकारों से ग्राग्नह किया गया है कि गुल्क शौचालय के लिए ग्रागे निर्माण को रोकने तथा सरकारी भवनों में शुल्क शौचालयों को तुरन्त बदलने के लिए म्यूनिसिपल उप-नियमों में संगोधन करें। राज्य सरकारों से प्राप्त हुए प्रस्तावों के ग्रनुमोदन के लिए शहरी विकास मंतालय में एक समन्वय समिति का गठन किया गया है। स्कीम के कार्यन्वयन को कियाशील करने हेतु समय-समय पर पुतरीक्षा बैठकों